Annexure-4

Name of the corporate debtor: KSS Petron Private Limited Date of commencement of liquidation: 27.12.2019 List of stakeholders Version 2 as on: 14.07.2021

List of operational creditors (Employees)

(Δmount in ₹

																(Amount
No	Name of	Name	Identification	Details of			Details of claim admitted					Amount	Amount	Amount	Amount of	Remarks,
	authorised	of	No.	claim								of	of any	of claim	claim under	if any
	representative,	employee		received								contingent	mutual	rejected	verification	
	if any											claim	dues,			
				Date	Amount		Total Amount	Amount of	Nature of claim	Amount	% share					
				of	claimed		of claim	claim for the		covered	in total					
				receipt			admitted	period of		by	amount					
								twelve months		guarantee	of claims					
								preceding the			admitted					
								liquidation								
								commencement								
								date								
1	l _{NIA}	Ajit Kumar Singh	KI 1622	12 02 2020	_	2 70 046 00	3 70 046 00		Employee	NA.	100		_	_		Wholly admitted
1	NA		KI-1622	13.02.2020	1 3	2,79,946.00	₹ 2,79,946.00	-		NA	18%	5 ₹ -	₹ -	₹ -	₹ -	
		Alok Ranjan							Employee							Wholly admitted
2	NA	Ghatak	K-1070	26.01.2020	₹	2,43,134.00	₹ 2,43,134.00		Employee	NA	15%		₹ -	₹ -	₹ -	Willow admitted
	IVA		K-1070	20.01.2020	<u> </u>	2,43,134.00	2,43,134.00			IVA	13/	-				
		Arobindo							Employee							Partially admitted
3	NA	Ghoshal	KI-1699	26.01.2020	₹	75,000.00	₹ 15,000.00	₹ -		NA	1%	5 ₹ -	₹ -	₹ 60,000.00) ₹ -	, ,
		Bidyut Moulik							Employee							Wholly admitted
4	NA		KI-1880	22.01.2020	₹	30,911.00	₹ 30,911.00	₹ -		NA	2%	5 ₹ -	₹ -	₹ -	₹ -	
		Bivash														
-	l	Choudhary	W 4766	20.04.2020	l_	20 225 00	30 335 00		Employee		400	. _	_	_	_	Wholly admitted
5	NA		KI-1766	20.01.2020	₹	20,325.00	₹ 20,325.00	-		NA	1%	5 ₹ -	₹ -	₹ -	₹ -	
		Debabrata Saha							Employee							Wholly admitted
6	NA	EC- 890	12.01.2020	₹	61,854.00	₹ 61,854.00		Employee -	NA	4%	5 ₹ -	₹ -	₹ -	₹ -	Willow admitted	
			20 030	12.02.2020	1	01,0500	02,0500	1		1.0.1		1	<u> </u>	,	,	
		Hem Chandra							Employee							Wholly admitted
7	NA	Konar	KI-1579	23.01.2020	₹	2,73,831.00	₹ 2,73,831.00	₹ -		NA	17%	5 ₹ -	₹ -	₹ -	₹ -	·
		Hem Singh														
		Shekhawat							Employee							Wholly admitted
8	NA	Silekilawat	KI-2030	21.01.2020	₹	2,87,708.00	₹ 2,87,708.00	₹ -		NA	18%	5 ₹ -	₹ -	₹ -	₹ -	
																NATIONAL CONTRACTOR
0	NA	Nabin Ghosh	KI-1728	25.01.2020	-	49,069.00	₹ 49,069.00		Employee	NA	20/	5 ₹ -	₹ -	₹ -	 	Wholly admitted
	INA		KI-1728	23.01.2020	-	49,009.00	43,003.00	-		INA	3/1	-	<u> </u>	-	-	
		Rohit Kumar Jha							Employee							Wholly admitted
10	NA	nome namar sna	KI-1801	25.01.2020	₹	33,252.00	₹ 33,252.00	₹ -	zp.oyee	NA	2%	5 ₹ -	₹ -	₹ -	₹ -	,
						•	,					1				
		Shambhu Raut							Employee			1				Wholly admitted
11	NA		KI-1549	18.01.2020	₹	58,888.00	₹ 58,888.00	₹ -		NA	4%	5 ₹ -	₹ -	₹ -	₹ -	
		1										1				
42	l	Sushovan Sarkar	W 4720	20.04.2022	_	67 700 00			Employee	1		. _	_	_	_	Wholly admitted
12	NA	1	KI-1739	20.01.2020	₹	67,723.00	₹ 67,723.00	₹ -		NA	4%	5 ₹ -	₹ -	₹ -	₹ -	
		Siddbartha com							Employee			1				Partially admitted
12	NA	Siddhartha sen	KI-1547	17.06.2021	₹	2,52,394.00	₹ 1,54,842.00	₹ -	Employee	NA	10%		₹ -	₹ 97,552.00		Partially admitted
	ppendix 4A.	Total	1347	17.00.2021	₹	17,34,035.00		+		₹ -			₹ -	₹ 1,57,552.00	_	
Ap	pendix 4A.	Total	1	1	1,	17,34,035.00	15,76,483.00	· -	1	` -	100%	- دار	1 -	\ 1,5/,552.00	/ · ·	

Add: The claims of those employees who have not made a claim, being admitted				
on the basis of the books of account of the corporate debtor as per Regulation				
19 (4) of IBBI (Liquidation Process) Regulations 2016	₹	-	₹	8,04,333.00
Net Admitted claim [The Amount is inclusive of the claims admitted pursuant	₹	17,34,035.00	₹	23,80,816.00
to Regulation 19 (4) of IBBI (Liquidation Process) Regulations 2016]				
			l	

A detailed list of the claims of those employees who have not made a claim, being admitted on the basis of the books of account of the corporate debtor as per Regulation 19 (4) of IBBI (Liquidation Process)
Regulations 2016 is appended as Appendix 4A.

Notes:

- 1. The liquidator has made the best estimate of the amount of the claim based on the information available with him and on the basis of proofs of claims submitted and accepted by him.
- 2. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

Appendix 4A.											
SI. No	Name	Identification	Date	Amount	Total Amount	Nature of claim	Remarks,				
	of	No.	of	claimed	of claim		if any				
	employee		receipt		admitted						
1	Abhijit Das			_		Employee	Refer Note 1				
-		NA	NA	₹ -	₹ 80,124.00			-			
2	Gouranga Chakarborty	NA	NA	₹ -	₹ 1,56,966.00	Employee	Refer Note 1				
		100	TO A	,				1			
3	INDU SHEKHAR	NA	NA	₹ -	₹ 1,48,470.00	Employee	Refer Note 1				
							Refer Note 1				
4	Kumar Nath Mishra	NA	NA	₹ -	₹ 1,14,254.00	Employee	Refer Note 1				
	Manoj Maurya					Employee	Refer Note 1				
5	ivianoj iviaurya	NA	NA	₹ -	₹ 40,738.00	Limployee	Neier Hote 2				
	Narottam Panda						Refer Note 1				
6		NA	NA	₹ -	₹ 29,743.00			-			
	Prodip Kumar Das	A1.4		_	E 53.474.00	Employee	Refer Note 1				
/	· ·	NA	NA	₹ -	32,171.00			-			
9	Rajib Chaterjee	NA	NA		₹ 53,251.00	Employee	Refer Note 1				
0		INA	INA		33,231.00			1			
9	S Balaji Gururaj	NA	NA	₹ -	₹ 24,802.00	Employee	Refer Note 1				
9			1	1			2.5				
10	Sujit Kumar Das	NA	NA	₹ -	₹ 27,539.00	Employee	Refer Note 1				
	C. J Manualah						Refer Note 1				
11	Sukumar Mandal	NA	NA	₹ -	₹ 76,275.00	Employee	Reiei Note 1				
Total Amo	unt	NA	NA	₹ -	₹ 8,04,333.00						

Notes:- These notes to be considered as an integral part of this sheet

1. This employee has not made a claim in the Liquidation proceedings of the Corporate Debtor, however Liquidator has admitted his claim on the basis of the books of account of the corporate debtor, as per regulation 19(4) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

2. The liquidator reserve her right to modify the List of stakeholders (based on verification of the records and information after the end of lockdown period) and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.